IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE SEVENTEENTH DAY OF OCTOBER TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 233 OF 2024

Between:

M/s Ramkosun Infra Solutions Pvt. Ltd., Rep. By its Executive Director S.P. Ravi Shankar, S/o. Late S.P. Mallikarjuna Rao, aged about 52 years, Occ: Business, at Road No. 2 Sri Rajeswari Nilayam, Andhra Kesari Nagar Vanastalipuram, Hyderabad 500070, Telangana. (with Regd Office at H.No.5-3-8/1, Road No 2, Andhra Kesary Nagar, Vanastalipuram, Hyderabad-500070.)

...Applicant

AND

1. THE VINTAGE PROJECTS, Rep. represented by its Managing Director, Mohammed Taher, S/o. Mohammed Osman, Regd Office # 6-2-27, 27A & 28, #211, 2nd Floor, Down Town Mall, Beside Lotus Hospital, Lakdikpul, Khairatabad, Hyderabad-500004.
2. Mohammed Taher, S/o. Mohammed Osman, aged about 49 years, representing Vintage as partner resident of # 6-2-27, 27A & 28, #211, 2nd Floor, Down Town Mall, Beside Lotus Hospital, Lakdikpul, Khairatabad, Hyderabad-500004 Email. apextaher@gmail.com Phone No. 9866405786
3. Anees Fatima, W/o Mohammed Taher, S/o. Mohammed Osman, aged about 44 years, representing Vintage as partner resident of 6-2-27, 27A & 28, #211, 2nd Floor, Down Town Mall, Beside Lotus Hospital, Lakdikpul, Khairatabad, Hyderabad-500004 Email: apextaher@gmail.com Phone No. 9866405786

...Respondents

Arbitration Application under Section 11(5) & (6) of the Arbitration and Conciliation Act 1996 R/w Scheme for Appointment of Arbitrator, 1996 praying that this Hon'ble Court may be pleased to appoint a Sole Arbitrator to adjudicate the Claims and disputes between the Applicant and the Respondent pursuant to the Contract dated 09-06-2023.

Counsel for the Applicant: Ms. Kiranmaye Divi, counsel representing Mr. R.S. Sravan Kumar

Counsel for the Respondents: Mr. P. Vinay Reddy, counsel representing Mr. K.V. Rusheek Reddy

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.233 of 2024

ORDER:

Heard Ms. Kiranmaye Divi, learned counsel representing Mr. R.S.Sravan Kumar, learned counsel for the applicant, appears through video conference and Mr. P.Vinay Reddy, learned counsel representing Mr. K.V.Rusheek Reddy, learned counsel for the respondent.

2. On the last occasion, the High Court Legal Services Committee was directed to place the award by which the dispute between the parties has been settled during the Lok Adalat on 13.09.2025.

3. The award dated 13.09.2025 in connection with the instant Arbitration Application No.233 of 2024 has been placed.

4. As per the award, the parties have amicably resolved their dispute and entered into a compromise whereunder

they have agreed to withdraw Arbitration Application No.233 of 2024 and COMCA No.2 of 2025. Learned counsel for the applicant also has made an endorsement on the Arbitration Application No.233 of 2024 and COMCA No.2 of 2025 that the said cases are being withdrawn. Learned Lok Adalat also recorded that in view of the above representation, Arbitration Application No.233 of 2024 and COMCA No.2 of 2025 shall stand disposed of.

5. However, since this Arbitration Application was pending on the records for orders of this Court, the matter has been placed under the head "Settled at Lok Adalat".

6. Learned counsel for the applicant submits that since the parties have amicably settled their dispute before the Lok Adalat, the instant Arbitration Application may be disposed of as such.

7. Learned counsel for the respondent also agrees to the aforesaid submission.

8. Accordingly, the instant Arbitration Application is disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- I NAGA LAKSHMI
JOINT REGISTRAR

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SECTION OFFICER

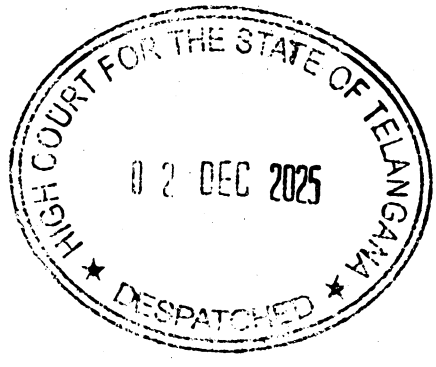
To,

1. One CC to Mr. R.S. Sravan Kumar Advocate [OPUC]
2. One CC to Mr. K.V. Rusheek Reddy, Advocate [OPUC]
3. Two CD Copies

Kam/PSL

HIGH COURT

DATED:17/10/2025



ORDER

ARBAPPL.No.233 of 2024

DISPOSING OF THE ARBITRATION APPLICATION